

the State of Karnataka will prosper in all directions and the people of the State will enjoy such prosperity for ever.

MR. DEPUTY-SPEAKER: I am afraid, we have to interrupt this debate now and continue with it on Monday. Now we have to take up Private Members' business.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-EIGHTH REPORT

SHRI G. S. MISHRA (Chhiadwara): I beg to move the following:—

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July, 1973."

The motion was adopted.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 130A)

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI R. P. ULAGANAMBI: I introduce the Bill.

DISCLOSURE OF ASSETS OF MEMBERS OF PARLIAMENT BILL*

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill to provide for compulsory disclosure of assets of Members of Parliament and their families.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for compulsory disclosure of assets of Members of Parliament and their families."

The motion was adopted.

SHRI R. P. ULAGANAMBI: I introduce the Bill.

COMPULSORY MILITARY TRAINING OR SOCIAL SERVICE FOR THE STUDENTS BILL*

SHRI VIKRAM MAHAJAN (Kangra): I beg to move for leave to introduce a Bill to provide for compulsory military training or social service for the students in the country.